

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA NO. 53/2003
OA NO. 1191/2001

This the 30th day of May, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Tilakdhar Barak
S/o Sh. Harinath Barak,
Production Asstt.
Doordarshan Kendra,
Parliament Street, New Delhi-110001
R/o 794-Sector 8, R.K.Puram,
New Delhi-110022.

(By Advocate: Sh. D.R.Roy)

Versus

Union of India Through

1. The Secretary,
Ministry of I&B,
Shastri Bhavan,
New Delhi-110001.
2. Director General
Prasar Bharti
Broadcasting Corporation of India,
Doordarshan Bhavan,
Mandi House,
New Delhi.
3. Director,
Prasar Bharti,
Delhi Doordarshan Kendra,
Akashwani Bhavan,
Sansad Marg,
New Delhi.
4. Sunita Raju
W/o Shri B.P. Raju
83 T, Baba Kharak Singh Marg,
New Delhi.
5. Mahipal Dhopala
S/o Shri U.S. Dhopala
H-5/76 Sector-16,
Rohini, New Delhi.
6. Dharmendra Khosla
S/o Late Shri R.S. Khosla
C-8/51, Sector-8, Rohini,
New Delhi.
7. Maya Lahane
W/o Rajiv Lahane
F-9 Vivek Appa.
Shrestha Vihar,
Delhi.

8. Sarvajeet Verma
S/o Shri Rajendra Verma
506, DDA Flats, Lado Sarai,
New Delhi.

9. T.P. Rai
Directorate General
Doordarshan,
Mandi House.

10. Ashok Rai
Delhi Doordarshan Kendra
Parliament Street,
New Delhi.

11. Satvinder Mohanty
W/o D.N. Mohanty
A-501, M.S. Apptt.
Kasturba Gandhi Marg,
New Delhi.

12. Asha K. Bhatia
W/o Kapil Bhatia
D-766 Mandir Marg,
New Delhi.

13. Asha Khattar
W/o Shri Ashok Khattar
1-H/102 NIT Faridabad, Haryana.

14. Narottam Prasad
S/o Kripa Ram
Delhi Doordarshan Kendra
New Delhi.

(By Advocate: Sh. V.S.R.Krishna)

O R D E R (ORAL)

By Sh. V.K. Majotra, Member (A)

This application has been filed seeking review of order dated 7.5.2002 in OA-1191/2001. Admittedly, applicant herein was not a party in OA-1191/2001. Both sides have relied on JT 1997 (7) SC 24 K.Ajit Babu and others vs. Union of India and others. Sh. D.R.Roy, counsel of the applicant stated that in K.Ajit Babu (supra) it has been held that affected persons who are not parties to a case have the remedy of review available to them and that they need not file a fresh application.



2. On the other hand, Sh. Krishna, counsel of the respondents stated that the Hon'ble Supreme Court has not held in this case that 3rd party can file a review petition.

3. We have carefully perused the judgment in the case of K.Ajit Babu and others and find that the Hon'ble Supreme Court has not held that a 3rd party can file the review petition. In this view of the matter the present review petition is not maintainable. Dismissed as such. Even otherwise this petition has been filed much beyond the limitation period.


(KULDIP SINGH)

Member (J)


(V.K. MAJOTRA)

Member (A)

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